

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Item No. 106
464/2012

IN THE MATTER OF:

Wacker Silicones Ltd.

.... Applicant/petitioner

v.

McCoy Silicones Ltd.

.... Respondent

SECTION : UNDER SECTION 9 of Insolvency and Bankruptcy Code

Order delivered on 04.10.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS:

For the petitioner:

Mr. Jayant Mehta, Sr. Adv., with Mr. Akash Vajpai,
Adv.

For the Respondent(s):

-

ORDER

Learned counsel for the petitioner applies for withdrawal of the petition which has been received on transfer from the Hon'ble Delhi High Court with liberty to file a fresh one on the same cause of action under the provisions of I & B Code or any other law.

The petition is dismissed as withdrawn with liberty in terms of the prayer made.

—sd—

(M. M. KUMAR)
PRESIDENT

—sd—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)